

XITEM NO.34

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.6497/2014

(Arising out of impugned final judgment and order dated 22/07/2013

in CRLA No. 1469/1983 passed by the High Court of Judicature at

Allahabad)

MADAN SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With Office Report)

Date : 24/03/2017 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE ARUN MISHRA

HON&#39;BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Yash Pal Dhingra, AOR (not Present)

For Respondent(s) Mr. T.N. Singh, Adv.

Mr. Abhish Kumar, AOR

Mr. Sarad Kumar Singhania, AOR

UPON hearing the counsel the Court made the following

O R D E R

None appears for the petitioner even on second call.

The Special Leave Petition is dismissed for non-prosecution.

(RASHI GUPTA)

SR.P.A. (TAPAN KUMAR CHAKRABORTY)

COURT MASTER